

(d) if so, whether ticket checkers have been asked not to interfere in such mass movement of ticketless travellers intending to participate in political rallies ; and

(e) the guidelines issued to the railway employes in dealing with such situation of politically motivated ticketless travels ?

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE)

(a) No.

(b) and (c). During the period 1-2-1977 to 31-5-1977, 7,63,187 persons were detected travelling without tickets or with improper tickets. 1,07,154 persons were prosecuted and 71,250 out of them were sent to jail. No distinction is made between an ordinary ticketless traveller and a ticketless traveller belonging to a political party and the apprehended ticketless travellers are dealt with as per rules. The railways do not maintain statistics of ticketless travel for different groups of ticketless travellers.

(d) and (e) No. instructions have been issued by the Ministry of Railways not to interfere with the mass movement of ticketless travellers intending to participate in political rallies.

Exemption to Muslims from Adoption of Children Bill

4943. SHRI OM PRAKASH TYAGI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether All India Muslim Personal Law Board has urged the Government to grant exemption to the Muslim community from the purview of the Adoption of Children Bill ; and

(b) if so, what is the reaction of Government in this regard ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) It appears from press reports that the All India Muslim Personal Law Board has passed a resolution on the 10th July, 1977, urging the Government to grant exemption to the Muslim Community from the purview of the Adoption of Children Bill.

(b) The matter is under consideration of the Government.

12.25 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF FERTILIZERS AND CHEMICALS TRAVANCORE LTD. FOR 1975-76.

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) : Sir : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act. 1956 :-

(1) Review by the Government on the working of the Fertilizers and Chemicals, Travancore Limited, for the year 1975-76.

(2) Annual Report of the Fertilizers and Chemicals, Travancore Limited, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-817/77]

NOTIFICATIONS UNDER CUSTOMS ACT, 1962.

SHRI H. N. BAHUGUNA : Sir, on behalf of Shri H. M. Patel, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R. 917 published in Gazette of India dated the 16th July, 1977 together with an explanatory memorandum.

(ii) G.S.R. 918 published in Gazette of India dated the 16th July, 1977 together with an explanatory memorandum.

(iii) G.S.R. 919 published in Gazette of India dated the 16th July, 1977 together with an explanatory memorandum. [Placed in Library. See No. LT-818/77]